

in each District of Himachal Pradesh from tenants for the acquisition of proprietary rights under the Abolition of Big Landed Estates and Land Reform Act; and

(b) how many of them in each District have been granted these proprietary rights?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a)

|            |       |
|------------|-------|
| 1. Mahasu. | 2282. |
| 2. Mandi   | 2118  |
| 3. Sirmur. | 1720. |
| 4 Bilaspur | 221   |
| 5 Chamba   | 264.  |

(b)

|            |      |
|------------|------|
| 1 Mahasu   | 886. |
| 2 Mandi    | Nil. |
| 3 Sirmur   | 16.  |
| 4 Bilaspur | 64.  |
| 5 Chamba   | 2.   |

**Defence Accounts Department**

**1105 Shri Braj Raj Singh:** Will the Minister of Finance be pleased to state

(a) whether it is a fact that a number of persons who are graduates or have higher qualifications are working in the Defence Accounts Department as Lower Division Clerks, while the department is recruiting Upper Division Clerks directly;

(b) whether Government propose to promote qualified persons already working in the department if found suitable and

(c) if not, the reasons therefor?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) Yes.

(b) and (c) Lower Division Clerks, whether graduates or non-graduates, are promoted to the grade of Upper Division Clerks on seniority cum-merit basis, against the quota of

vacancies in the Upper Division Clerks Grade reserved for promotion. No preference is shown to graduate Lower Division Clerks.

**Retrenchment of Employees in Tripura**

**1106. Shri Dasaratha Deb:** Will the Minister of Home Affairs be pleased to state-

(a) whether any steps have been taken to protect temporary employees belonging to scheduled tribes of Tripura Administration from being retrenched or their services terminated;

(b) the number of such persons who have been retrenched or whose services have been terminated since 1954; and

(c) how many of them have been re-employed by Tripura Administration so far?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) No But steps are taken to absorb them in vacancies as and when such vacancies occur provided they are qualified and otherwise suitable

(b) 36.

(c) 22

**Employees' Strength**

**1107. { Shri Sadhu Ram:  
Shri B. D. Misra:**

Will the Minister of Home Affairs be pleased to state:

(a) the total strength of employees category-wise working in the financial year 1956-57 in all the Ministries, attached and subordinate Offices under the Government of India,

(b) the total number of scheduled caste/tribes and other Backward Classes employees amongst them, category-wise;

(c) whether the reserved percentage has properly been implemented; and

(d) if not, the reasons thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). A statement showing the total number of employees in the Ministries of the Government of India and their Attached/Subordinate Offices as on 1st January 1957, and the number of members of the Scheduled Castes and Tribes among them, is laid on the Table of the Lok Sabha. [See Appendix III, annexure No. 61]. Other backward classes are not given special representation in posts and services under the Government of India.

(c) and (d). The intake of members of the Scheduled Castes and Tribes in the public services has not been up to the quotas of appointments reserved for them, particularly, at the higher levels. Governments have adopted various measures to improve their representation. These include lowering of standards of suitability and relaxation of the age-limits by five years in their favour. Wide publicity is given to the reserved quotas of appointments and it is only when suitable candidates from among the Scheduled Castes and Tribes are not available that appointments are made from among others. At the same time, the reservations are carried forward for two years. Despite these measures, suitable members of these Castes and Tribes have not been available for appointment in sufficient number.

#### Taxes on Foreign Concerns

1108. Shri Kodiyan: Will the Minister of Finance be pleased to state the amount of revenue derived from taxation of foreign concerns in India in each of the year from 1951-52 to 1956-57?

The Deputy Minister of Finance (Shri B. R. Bhagat): The information asked for is being collected and a statement will be placed on the Table of the Lok Sabha.

#### Purchase of Canadian Aircrafts

1109. Shri T. K. Chandhuri: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Government of India are purchasing

De Havilland and other aircrafts from the De Havilland Company of Canada and that the first four of these aircrafts have already been turned over to a representative of the Indian Air Force;

(b) whether it is also a fact that these four aircrafts are being sent to India from Canada by sea; and

(c) the approximate cost for each of the above aircrafts purchased from the De Havilland of Canada?

The Deputy Minister of Defence (Sardar Majithia): (a) to (c). An order has been placed on M/s De-Havilland Aircraft of Canada Ltd., for the supply of a certain number of Otter aircrafts for the I.A.F. It is not in the public interest to give out any details relating to the transaction.

#### Aid to Punjab for Employment Schemes

1110. { Sardar Iqbal Singh:  
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) the assistance so far given to Punjab in the years 1954 to 1957 by way of loans and grants for schemes for relief of unemployment; and

(b) the schemes and measures so far suggested by the Government of Punjab to increase its employment potential?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). All schemes, in general, have an element of relief to the unemployed. The schemes proposed by the Government of Punjab and approved by the Planning Commission under this programme, so far as this Ministry is concerned, are given below:—

(1) UHL power development schemes.

(2) Bhakra Nangal Local Power Distribution.